

# The Sujarat Sovernment Sazette EXTRAORDINARY

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# PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

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GUJARAT ACT No. VI OF 1960— An Act to provide for the salaries and allowances of the Ministers of the Government of Gujarat and certain other matters

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The following Act of the Gujarat Legislature, having been assented to by the Governor on the 19th September 1960, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

### GUJARAT ACT No. VI OF 1960

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 22nd September 1960.)

An Act to provide for the salaries and allowances of the Minister of the Government of Gujarat and certain other matters.

WHEREAS it is expedient to provide for the determination of the salaries and allowances of the Ministers of the Government of Gujarat

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and other matters hereinafter appearing; It is hereby enacted in the Eleventh Year of Republic of India as follows:-

- 1. (1) This Act may be called the Gujarat Ministers' Salaries and Allow-Short title and Comm. ances Act, 1960.
- encement. (2) It shall be deemed to have come into force on the 1st day of May 1960.
- Definitions. 2. In this Act, unless there is anything repugnant in the subject or context:--
  - (a) "Maintenance" in relation to a residence includes the payment of rates and taxes due to Government or any local authority and the provision of electricity, gas and water:
  - (b) "Minister" and "Deputy Minister" mean respectively a Minister and a Deputy Minister of the Government of Gujarat, and "Minister" includes the Chief Minister:
  - (c) "Residence" includes the staff quarters and other buildings appurtenant thereto, and the gardens thereof;
  - (d) "Rules" and "orders" mean rules or orders respectively made under this Act.
  - 3. There shall be paid to each Minister a Salary of Rs. 1,100 per month. of
- Ministers. 4. (1) Each Minister shall be entitled, without payment of rent, to Residences of Ministers, the use of a furnished residence in Ahmedabad throughout his term of office and for a period of fifteen days immediately thereafter, or in lieu of such residence a house allowance at the rate of Rs. 250 per month.
  - .(2) No charge shall fall on the Minister personally in respect of the maintenance of any residence provided under this section.
  - (3) The expenditure on furnishing the residence provided under this section shall be on such scale as may be determined by rules or orders.
- 5. (1) The State Government may, from time to time, for the use of Conveyances the Ministers purchase and provide motor cars and other suitable conveyfor Ministers. ances upon such conditions as regards their maintenance and repairs as may be determined by rules or orders.
  - (2) There shall also be paid to each Minister a conveyance allowance at the rate of Rs. 250 per month.
  - 6. There shall be paid to each Deputy Minister a salary of Rs. 750 per month.
  - 7. (1) Each Deputy Minister shall be entitled, without payment of rent, to the use of a furnished residence in Ahmedabad throughout his term of office and for a period of fifteen days immediately thereafter, or in lieu of such residence a house allowance at the rate of Rs. 150 per month.
  - (2) No charge shall fall on the Deputy Minister personally in respect of the maintenance of any residence provided under this section.
  - (3) The expenditure on furnishing the residence provided under this section shall be on such scale as may be determined by rules or orders.
- 8. (1) The State Government, may from time to time, for the use of the for Deputy Deputy Ministers purchase and provide motor cars and other suitable conveyances, upon such conditions as regards their maintenance and repairs as may be determined by rules or orders.

(2) There shall also be paid to each Deputy Minister a conveyance allowance at the rate of Rs. 250 per month.

Salaries of Deputy Ministers.

Salaries

Residences

of Deputy Ministers.

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The Ministers and Deputy Ministers shall be entitled to travelling and daily allowances while touring on public business and suitable residential accommodation at places visited by them on such business, at such rates and upon such conditions as may be determined by rules or orders.

Travelli. and dails allowance and residential accommodation at places other than headquarters.

Subject to rules or orders a Minister and a Deputy Minister and the members of the family of the Minister or the Deputy Minister as the case may be, who are residing with and dependent on him, shall be entitled, free of charge, to accommodation in hospitals maintained by the State Government and to medical attendance and treatment.

Medical attendance.

Explanation. — For the purposes of this section "a member of the family" means the husband, wife, son, daughter, father, mother, brother or sister.

There shall be placed at the disposal of the Chief Minister a sum of Sumptuary Rs. 10,000 per year as sumptuary allowance.

allowance to Chief Minister.

12. Notwithstanding anything contained in any law for the time being in force determining the salaries and allowances of members of the State and Deputy Legislature, a Minister or a Deputy Minister shall not be entitled to receive entitled to any salary or allowances under such law, although he is a member of the salaries and Gujarat Legislative Assembly.

Ministers Ministers not allowances as members of State

13. For the avoidance of doubt, it is hereby declared that a person shall not be disqualified for being chosen as, or for being a member of the Gujarat Legislative Assembly merely by reason of the fact that he holds the office of a Deputy Minister.

Deputy Ministers not disqualified.

Legislature.

14. (1) The State Government may make rules or orders for carrying out the purposes of this Act.

Power of State

(2) Any rule or order made under this section may be made so as to be to make rules retrospective to any date not earlier than the 1st May 1960.

Government and orders.

(3) Rules or orders made under this section shall have effect as if enacted in this Act.

> Repeal of Gujarat Ordinance No. VI of 1960.

Bom. 15. The Gujarat Ministers' Salaries and Allowances Ordinance, 1960 is 1001, hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.